

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3905
ANSWERED ON:19.04.2005
OFFICIAL LANGUAGE RULES
Pathak Shri Brajesh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether as per the provisions of Official Language Rules the letters sent in Hindi language to the Ministries/Departments are required to be replied in Hindi;
- (b) if so, the details thereof;
- (c) whether the Official Language Rules are complied with by Ministries/ Departments;
- (d) if so, the details thereof;
- (e) whether the Government has received complaints during the last three years relating the violation of Official Language Rules whereby some Ministries/Departments have replied to Hindi letters in English Language;
- (f) if so, the details thereof; and
- (g) the steps taken by the Government to ensure strict compliance of Official Language Rules?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a) : Yes, Sir.

(b) : As per the provisions made in Rule 5 of the Official Language Rules, 1976, the letters received in Hindi will be replied to in Hindi by the offices of the Central Government .

(c) & (d) : In compliance of the Official Language Resolution, 1967(notified on 18th Jan., 1968), adopted by the Parliament for doing the official work of the Union in Hindi, the Department of Official Language prepares an Annual Programme in which targets are fixed for different items of work. The achievement with respect to these targets is reflected in Annual Assessment Report. In this regard Assessment Report for the year 2003-04 was laid on the table of Lok Sabha on 22.3.2005.

(e) : Yes, Sir.

(f) : During the last three years, two complaints regarding the violation of Official Language Rules have been received, about which the letters were sent to concerned Ministries/Departments with the request that the letters received in Hindi be replied to in Hindi.

(g) : As per the provisions made in Rule 12 of Official Language Rules, 1976, it is the responsibility of Administrative Head of the each Central Government Office to ensure implementation of the Official Language Act, provisions of the Official Language Rules and orders relating to the Official Language Policy. In this context a letter was issued on 23.12.2000 by the then Prime Minister to the Ministries to ensure the compliance of section 3(3) of the Official Language Act and Rule 5 of the Official Language Rules with the direction to advise in writing those officers who have neglected these provisions to refrain from this attitude in future.